

**Bail Application No. 387/20  
FIR No.255/19  
PS : Prasad Nagar  
U/S : 420/406/120-B IPC  
State Vs. Amresh Mishra**

**04.08.2020  
At 2:20 PM**

**File is taken up today as 01/08/2020 was declared a holiday.**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.  
Sh.Gopal Sharma, Ld. Counsel for the applicant/ accused  
Amresh Mishra.  
Sh. Naveen Gupta and Sh. Anish Bhola, Ld. Counsels for the  
complainant.  
IO SI Ranvir Pal (No. D-4793, PS Prasad Nagar) is present.**

**The matter has been taken up through Video Conferencing by  
means of Webex Meet.**

The present bail application has been taken up in pursuance to  
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued  
by Ld. District & Sessions Judge (HQs), Delhi.

Part arguments have been heard. Ld. Counsel for applicant is at  
liberty to file documents in a pdf file by 4:00 PM tomorrow.

Be put up again on **06.08.2020** for remaining arguments. Till then,  
interim orders to continue.

A copy of this order be uploaded on the official website of Delhi  
District Courts.

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/04.08.2020 (K)**

**Bail Application No. 1823/20  
FIR No.255/19  
PS : Prasad Nagar  
U/S : 406/2420/120-B IPC  
State Vs. Vikramjeet  
Sheriya**

**04.08.2020**

**At 12:02 PM**

**Present :** Sh. Manoj Garg, Ld. Addl. PP for the State.  
Sh. Gopal Sharma, Ld. Counsel for the applicant/ accused  
Vikramjeet Sheriya.  
Sh. Naveen Gupta and Sh. Anish Bhola, Ld. Counsels for the  
complainant.  
IO SI Ranvir Pal (No. D-4793, PS Prasad Nagar) is present.

**The matter has been taken up through Video Conferencing by  
means of Webex Meet.**

The present bail application has been taken up in pursuance to  
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued  
by Ld. District & Sessions Judge (HQs), Delhi.

Ld. Counsel for the applicant/ accused seeks an adjournment for  
addressing the arguments on the maintainability of the present bail application.

At request, be put up again on **10.08.2020**.

A copy of this order be uploaded on the official website of Delhi  
District Courts.

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/04.08.2020 (K)**

**Bail Application No. 773/20  
e-FIR No. 220/19  
PS : Lahori Gate  
U/S : 380 IPC  
State Vs. Vikram Singh**

**04.08.2020  
At 12:27 PM**

**Fresh bail application u/s 438 Cr.PC filed. It be checked and registered.**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.  
Sh. Manoj Chauhan, Ld. Counsel for the applicant/ accused  
Vikram Singh.  
The matter has been taken up through Video Conferencing by**

**means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO has sent in reply. Copy supplied.

At this stage, Ld. Counsel for the applicant/ accused submits that he wants to withdraw the present bail application. Accordingly, the present bail application stands dismissed as withdrawn. File be consigned to record room.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/04.08.2020 (K)**

**Bail Application No. 774/20  
FIR No.217/2020  
PS : Lahori Gate  
U/S : 380/457/511 IPC  
State Vs. Sameer**

**04.08.2020  
At 12:33 PM**

**Fresh application U/s 439 CrPC for grant of bail has been moved on behalf of the applicant/ accused Sameer. It be checked and registered.**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.  
Sh. Rakesh Kumar, Ld. Counsel for the applicant/ accused Sameer.**

**The matter has been taken up through Video Conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO has sent in a reply.

At this stage, Ld. Counsel for the applicant/ accused seeks an adjournment.

At request, be put up again on **11.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/04.08.2020 (K)**

**Bail Application No. 775/20**  
**FIR No. Not known.**  
**PS : Kamla Market**  
**U/S : Unknown**  
**Mohd. Zakir Vs State**

**At 12:45 PM**

**Fresh application for anticipatory bail U/s 438 CrPC has been moved on behalf of the applicant/ accused Mohd. Zakir. It be checked and registered.**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.  
Sh. M.S. Khan and Sh. A.K. Sharma, Ld. Counsel for the applicant/ accused Mohd. Zakir.**

**The matter has been taken up through Video Conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO has sent in reply. Copy supplied.

It has been reported by the IO that no FIR has been registered against the applicant/ accused in PS Kamla Market. Now, Ld. Counsel for the applicant/ accused submits that in view of the reply filed by the IO, he wants of withdraw the present bail application with the liberty to file afresh. Accordingly, the present bail application stands dismissed as withdrawn with the liberty to file afresh. File be consigned to record room.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)**  
**PO MACT-02 (CENTRAL)**  
**DELHI/04.08.2020 (K)**

**Bail Application No. 780/20  
FIR No.83/2020  
PS : Kashmere Gate  
U/S :47/148/149/186/353/269/270/436  
IPC & 3 Epidemic Act, 3 PDP Act.  
State Vs. Rohit (applicant : Nirmal)**

**04.08.2020**

**At 01:07 PM**

**Fresh bail application U/s 439 CrPC has been moved on behalf of the applicant/ accused Nirmal. It be checked and registered.**

Present : **Sh. Manoj Garg, Ld. Addl. PP for the State.**

**Sh. Alok Vajpayee, Ld. Legal Aid Counsel for the applicant/ accused Nirmal.**

**IO SI Satender Singh (No. D-5345, PS Kashmere Gate) is present.**

**The matter has been taken up through Video Conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

It is submitted that five connected bail applications have already been filed in the court of Sh. Mohd. Farrukh, Ld. ASJ-05(Central), THC, Delhi, which are fixed for hearing on 05.08.2020 and this application be also sent there. Accordingly, the present bail application is also directed to be placed before the court of Sh. Mohd. Farrukh, Ld. ASJ-05(Central), THC, Delhi for **05.08.2020** for consideration. File be transmitted/ sent immediately.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/04.08.2020 (K)**

**Bail Application No. 777/20  
FIR No.211/2020  
PS : Sarai Rohilla  
U/S : 394/427/506/34 IPC  
State Vs. Shahrukh**

**04.08.2020  
At 01:25 PM**

**Fresh bail application U/s 439 CrPC has been moved on behalf of the applicant/ accused Shahrukh. It be checked and registered.**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.**

**Sh. Suraj Prakash, Ld. Counsel for the applicant/ accused Shahrukh.**

**IO SI Manoj Meena (No. D-5894, PS Sarai Rohilla) is present.**

**The matter has been taken up through Video Conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO has sent in reply. Part submissions heard.

At request, be put up on **05.08.2020** for remaining arguments.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/04.08.2020 (K)**

**Bail Application No. 779/20  
FIR No.210/20  
PS : Sarai Rohilla  
U/S : 186/353/307/34 IPC  
& Sec. 27/54 Arms Act.  
State Vs. Mohd. Sadiqeen**

**04.08.2020**

**At 01:35 PM**

**Fresh bail application U/s 439 CrPC has been moved on behalf of the applicant/ accused Mohd. Sadiqeen Pal. It be checked and registered.**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.**

**Sh. Suraj Prakash, Ld. Counsel for the applicant/ accused Mohd. Sadiqeen.**

**IO SI Pushpendra Saroha(No. D-5003, PS Sarai Rohilla) is present.**

**The matter has been taken up through Video Conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO submits that he has not received the copy of the bail application filed on behalf of the applicant/ accused. Let, the same be supplied to the IO.

At request, be put up again on **05.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/04.08.2020 (K)**



**Bail Application No. 781/20  
FIR No.231/2020  
PS : Sarai Rohilla  
U/S : 328/376/120-B/109 IPC  
State Vs. Yunit Kumar Pal**

**04.08.2020  
At 02:15 PM**

**Fresh bail application U/s 439 CrPC has been moved on behalf of the applicant/ accused Yunit Kumar Pal. It be checked and registered.**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.  
Sh. Anand Bhardwaj, Ld. Counsel for the applicant/ accused Yunit Kumar Pal.**

**Sh. Sandeep Kumar, Ld. Counsel for the complainant.**

**IO SI Sonu (No. D-5601, PS Sarai Rohilla) is present.**

**The matter has been taken up through Video Conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply has been sent in by the IO. Part submissions heard.

Be put up again on **14.08.2020** for further arguments.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/04.08.2020 (K)**

**Bail Application No.1174/20  
FIR No.256/19  
PS Lahori Gate  
U/s 406/420 IPC  
Tarun Vs State**

**04.08.2020**

**At 03.00 P.M.**

**Present : None.**

Put up again for orders on 05/08/2020 at 04.00

P.M.

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/04.08.2020 (K)**

**Bail Application No. 720/20  
FIR No. 107/2019  
PS Karol Bagh  
U/s 406/34 IPC  
Abhay Gupta Vs State**

**04.08.2020**

**At 03.00 P.M.**

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.  
None for the applicant/accused.**

**Proceedings conducted through Video  
conferencing by means of Webex Meet.**

The present bail application has been taken up in  
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated  
15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Submissions heard.

Put up for orders at 04.00 P.M.

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/04.08.2020 (K)**

**Again at 04.00 P.M**

Present: None.

No time left today. Put up for orders on  
05/08/2020 at 04.00 P.M.

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/04.08.2020 (K)**

**Bail Application No.776/20**

**FIR No.211/2020**

**U/s 379/411**

**PS Lahori Gate**

**State Vs. Kashmir Ruhani**

**04.08.2020**

**At 01.45 P.M.**

**Fresh bail application u/s 439 Cr.PC filed. It be  
checked and registered.**

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.  
None for the applicant/accused.**

**Proceedings conducted through Video  
conferencing by means of Webex Meet.**

**The present bail application has been taken up in  
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated  
15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.**

**In the interest of justice, matter stands adjourned  
for 05/08/2020.**

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/04.08.2020 (K)**

**Bail Application No. 778/20  
FIR No.130/2020  
PS : Kamla Market  
U/S : 393/398 IPC &  
Sec. 27 Arms Act.  
State Vs. Rohit @ Savej**

**04.08.2020**

**At 01:45 PM**

**Fresh first bail application U/s 439 CrPC moved on behalf of the applicant/ accused Rohit @ Savej. It be checked and registered.**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.**

**Sh. Pawan Kumar Shishodia, Ld. Counsel for the applicant/ accused Rohit @ Savej.**

**The matter has been taken up through Video Conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Report sent in by the IO has been perused. Submissions heard.

Be put up at 4 pm for orders.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/04.08.2020**

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: 2 : **Bail Application No. 778/20**

**FIR No.130/2020**

**PS : Kamla Market**

**FIR No.130/2020**

**PS : Kamla Market**

**U/S : 393/398 IPC &**

**Sec. 27 Arms Act.**

**State Vs. Rohit @ Savej**

**04.08.2020**

**At 04:00 PM**

**ORDER ON THE BAIL APPLICATION U/S 439 CrPC MOVED ON BEHALF  
OF APPLICANT/ ACCUSED ROHIT @ SAVEJ.**

**Present : None.**

**The matter has been taken up through Video Conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Matter is fixed for orders.

Ld. Counsel for the applicant/ accused submits that the applicant/ accused is 23 years old, does not have any previous involvement and is languishing in custody since 30.06.2020. Ld. Counsel for the applicant/ accused further submits that the applicant/ accused was falsely implicated on account of a minor altercation between the applicant/ accused and the complainant when the applicant/ accused objected to "spitting" at public place by the complainant at the relevant time. It is further submitted that knife allegedly recovered was planted by the police. It is lastly submitted that no recoveries are to be effected and

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**:3: Bail Application No. 778/20  
FIR No.130/2020  
PS : Kamla Market**

hence, no purpose would be served by detaining the applicant/accused in custody. Accordingly, it has been prayed that the applicant/ accused may be granted bail.

Ld. APP for the state has opposed the prayer.

Without commenting on the merits of the case and in view of the fact that the applicant/ accused is not involved in any other matter previously, has clean antecedents as well as the fact that there is continuous & unabated spread of COVID-19 pandemic, the applicant/ accused Rohit @ Savej is admitted to bail on furnishing a bail bond in a sum of Rs. 15,000/- with one surety in the like amount to the satisfaction of the concerned Jail Superintendent/Ld.Duty MM, subject to following conditions :-

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall not leave Delhi without permission of the concerned Court;
- c) the applicant/ accused shall also provide his as well as his surety's mobile number to the IO/ SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

The bail application stands disposed of accordingly.

A copy of this order be sent/ transmitted to the concerned Jail Superintendent for information and compliance. File be consigned to record room, as per rules.

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**:4: Bail Application No. 778/20  
FIR No.130/2020  
PS : Kamla Market**

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/04.08.2020 (K)**